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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

OA-2612/96

HON'BLE MR. JUSTICE CHETTUR SANKARAN NAIR, CHAIRMAN
HON'BLE MR. S.P. BISWAS, MEMBER(A)

Wednesday, this the 18th day of December, 1996.

Shri Sher Singh,
S/o E-42, Pushpa Vihar,
New Delhi-110017.Applicant

(through Shri N. Ranganathaswamy, Advocate)

versus

1. Secretary, Ministry of Human
Resources Development,
Shastri Bhavan, 2nd Floor,
Dr. Rajendra Prasad Road,
New Delhi-110001.

2. The Secretary,
Department of Education,
Shastri Bhawan,
New Delhi.

3. The Under Secretary,
Department of Education,
New Delhi.

....Respondents

The application having been heard on 18.12.1996 the
Tribunal on the same day delivered the following:

ORDER
Chettur Sankaran Nair(J), Chairman

Applicant who is allegedly denied work
seeks a direction to grant him work and remuneration.
It would appear that applicant had been keeping himself
away from his place of work since 05.06.1995. We
consider it unnecessary to go into undisputed questions
of facts and adjudicate. Applicant has made Annexure-A
representation for identical reliefs and that is
pending consideration before third respondent. Third
respondent will consider the same, pass a speaking
order thereon within four weeks from today and
communicate the same to applicant.

2. Applicant will produce a copy of this order and this original application before first respondent who shall acknowledge the same. Applicant will thereafter lodge a copy of the acknowledgement in the Registry which will form part of the record.

3. With the aforesaid directions, we dispose of the original application.

Dated, this the 18th day of December, 1996.

Ranjan
(S.P. Biswas)
Member(A)

Chettur Sankaran Nair
(Chettur Sankaran Nair(J))
Chairman

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